

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 4628
TO BE ANSWERED ON 22nd JULY, 2019

Withdraw Approval to Institutions

†4628.DR. SWAMI SAKSHIJI MAHARAJ:

SHRI BHOLA SINGH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to withdraw the sanction given for setting up institutions in the States after a fixed time-limit if they are unable to provide land for this purpose on time;
- (b) if so, the details thereof;
- (c) whether the Government has issued directions to all the States in this regard; and
- (d) if so, the details thereof including the reaction of the States thereto?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT
(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (d): Responsibility of providing land for setting up institutions lies with the State Governments. The long pending land issues have been taken up with respective States.

However, under the Centrally Sponsored scheme of Rashtriya Uchcharat Shiksha Abhiyan (RUSA), State Governments/Union Territories (UTs) based on their felt needs submit proposals to the Ministry seeking central assistance under various components such as New Model Degree Colleges, New Professional Colleges etc. Central assistance under RUSA is provided for Government and Government-aided institutions coming under purview of State Governments/UT Administrations. Since, under RUSA, approvals are given only for central support on the proposals of State/UT, the issue of giving or withdrawing approvals for creation of new institutions does not arise as this matter comes under the purview of the State Government/UT Administration.